

Office: Flat No. 7, Indrayani, Ganesh Nagar,

Opp. Lekha Nagar, Agra Road,  
Nashik, Maharashtra, 422009

Branch Off.: : Office No. 303, 3rd Floor,

AdinathShopping Complex,  
Pune- Satara Road,  
Pune – 411037  
Tel. No. 020 30488943

## SHASHANT YEOLA

### INSOLVENCY PROFESSIONAL

IBBI/ IPA-001 / IP-P00310 / 2017-18 / 0574

E- mail : shashantsyeola@gmail.com

Tel Ph. 0253-2327475 , Cell No. 09422254245

#### FORM A

#### PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#### FOR THE ATTENTION OF THE CREDITORS OF KHANDESH BUILDERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>Khandesh Builders Private Limited</b> (Under CIRP)
2.	Date of incorporation of corporate debtor	25/01/1984
3.	Authority under which corporate debtor is incorporated / registered	Company Incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Mumbai)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH1984PTC031927
5.	Address of the registered office and principal office (if any) of corporate debtor	B 110, Damji Shamji Corporate Square, Lakshmi Nagar, Ghatkopar Andheri East Link Road, Mumbai City, Mumbai, Maharashtra, India, 400075
6.	Insolvency commencement date in respect of corporate debtor	The Hon'ble NCLT Mumbai Bench passed the Order on <b>10<sup>th</sup> June, 2024 (Monday)</b> .
7.	Estimated date of closure of insolvency resolution process	<b>7<sup>th</sup> December, 2024 (Saturday)</b>
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>IP Shashant Sudhakar Yeola</b> IBBI Registration No. IBBI/IPA-001/IPP00310/2017-18/10574.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 7, Indrayani, Ganesh Nagar, Opp. Lekha Nagar, Agra Road, Nashik, Maharashtra, 422009 Email: <a href="mailto:shashantsyeola@gmail.com">shashantsyeola@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 7, Indrayani, Ganesh Nagar, Opp. Lekha Nagar, Agra Road, Nashik, Maharashtra, 422009 Email: <a href="mailto:khandeshcirp@gmail.com">khandeshcirp@gmail.com</a>
11.	Last date for submission of claims	<b>Friday, 24<sup>th</sup> June, 2024</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Khandesh Builders Private Limited** on **Monday, 10<sup>th</sup> June, 2024**.

The creditors of **Khandesh Builders Private Limited**, are hereby called upon to submit their claims with proof on or before **Thursday, 24<sup>th</sup> June, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. [*Not Applicable*]

**Submission of false or misleading proofs of claim shall attract penalties.**



*S/d*

Mr. Shashant Sudhakar Yeola  
Interim Resolution Professional  
IBBI/IPA-001/IPP00310/2017-18/10574  
For Khandesh Builders Private Limited (Under CIRP)

Date: - 13.06.2024

Place: - Nashik

**यूनियन बँक**  
**Union Bank of India**

Asset Recovery Management Branch, 21 Veena Chambers, Mezzanine Floor, Dalal Street, Mumbai - 400001.

**SALE NOTICE FOR FURNITURE/HOUSEHOLD ITEMS**

Notice is hereby given to the public in general and borrower/ guarantors in particular that the below described furniture/Household items lying in the secured asset, the possession of which was taken by the Authorized Officer of the Secured Creditor on 30.04.2024, will be sold on "As is where is", "As is What is", and "Whatever there is" basis on 27.06.2024 at 12.30 PM.

The combined reserve price for all the furniture/household items as detailed below is **Rs. 22,000/-** and interested persons may contact on the mobile number given below for inspection of the said furniture/household items on 20.06.2024 and may submit the quotation / tender in closed envelope on or before 27.06.2024 by 12.00 PM at the below mentioned address.

Details of the Furniture/Household items proposed to be sold -

<b>A) Hall (Ground Floor)</b> 1. Tread Mill - 1 2. Ceiling Fan - 1 3. Temple (Tirupati Balaji Statue) - 1 4. Samai Pital (Diya - Brass) - 6 5. Brass Plate & Degchi (For Puja) - 2 6. Wooden Table (Chaurang) - 3 7. Carpet - 3 8. Sofa Set (Single) - 1 9. Steel Chair - 3	<b>D) Toilet</b> 1. Geyser - 1 <b>E) Passage (1st Floor)</b> 1. Sofa Set - 2 2. Mattress - 2 3. Stool wooden - 2 4. Tea Table - 1 5. Ceiling Fan - 2
<b>B) Kitchen (Ground Floor)</b> 1. Dining Table - 1 2. Steel Chair - 3 3. Water Purifier - 1 4. Oven - 1 5. Box Cartoon with Vessels - 2 6. Empty Box Carton - 1 7. Steel Tank with Vessels - 1 8. Mixer - 1 9. Wall Fan - 1 10. Table Stand Fan - 1	<b>F) North Side Bedroom</b> 1. Wardrobe - 1 2. Window AC - 1 3. Ceiling Fan - 1 <b>G) East Side Bedroom</b> 1. Bed - 1 2. Wardrobe - 1 3. Ceiling Fan - 1 4. Split AC - 1
<b>C) Bedroom (Ground Floor)</b> 1. Steel Bed - 1 2. Computer Table - 1 3. Chair - 1 4. Chair - 1 5. Ceiling Fan - 1	<b>H) West Side Bedroom</b> 1. Wooden Wardrobe 2. Split AC 3. Window AC 4. Geyser in Toilet - 1 <b>I) Passage (2nd Floor)</b> 1. Inverter - 1

Name and address of the Secured Creditor:  
**ASSET RECOVERY MANAGEMENT BRANCH**  
21, Veena Chambers, Mezzanine Floor, Dalal Street, Mumbai - 400001.  
For auction related queries e-mail to ubin20553352@unionbankofindia.bank or Contact: Mr. Vikash Anand - Mobile No. 7800003697  
Mr. Sunil Kandulwar - Mobile No. 9820782964

**केनरा बँक**  
**Canara Bank**

H.O., 112 J. C. ROAD, BENGALURU-560 002  
www.canarabank.com

**CORRIGENDUM**

Balance Sheet Advertisement in Business Standard on 11.06.2024. In the Standalone Balance Sheet, under Point No. 13 of the Notes to Accounts titled "Disclosure on Remuneration," the 3rd row should read "Sri Ashok Chandra, Executive Director" instead of "Sri Brj Mohan Sharma, Executive Director." All other content remains unchanged.

Sd/-  
Company Secretary

**LOSS OF SHARE CERTIFICATE**

Notice is hereby given that the Certificate(s) for the under mentioned Equly shares of the Company have been lost/misplaced and the holder(s)/purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).

Any Person who has a claim in respect of the said Shares should lodge the same with the Company at its registered office within 21 days from the date, else the Company will proceed to issue duplicate Certificate(s) to the aforesaid applicants without any further intimation.

Name of the Shareholder	Certificate No./s	Distinctive No. From -	Folio No(s)	NO. AND FACE VALUE OF SECURITIES HELD
BHAVNA PARESH BHATT	2381	2599758-2600732	503776	975
BHAVNA P BHATT	2380	2597733-2599757	503775	2025

NAME OF SHAREHOLDERS  
BHAVNA PARESH BHATT  
BHAVNA P BHATT

DATED: 13/06/2024  
Name and Registered Office Address of the Company:  
SHARDA ISPAT INDUSTRIES LTD., KAMPTEE ROAD, NAGPUR, MAHARASHTRA

**DEBTS RECOVERY TRIBUNAL-1 MUMBAI**  
(Government of India, Ministry of finance)  
2<sup>nd</sup> Floor, Telephone Bhavan, Colaba Market, Colaba, Mumbai-400005  
(5<sup>th</sup> Floor, Scindia House, Ballard Estate, Mumbai-400 001)  
T.A. NO. 359 OF 2023

Exh-31  
... Applicant  
Vs.  
M/s. Fine Facets India Pvt Ltd. & Ors.  
... Defendants

<b>DEFENDANT NO. 1</b>	M/S. FINE FACETS INDIA PVT. LTD. 402, DREAMLAND, 23/27, MAMA PARAMANAND MARG, OPERA HOUSE, MUMBAI - 400004
<b>DEFENDANT NO. 7</b>	M/S. KAPRISA INTERNATIONAL PVT. LTD. GJ-15, SDF VII, SEEPZ, ANDHERI-(E), MUMBAI - 400096

**NOTICE**

TAKE NOTICE that the TA No. 1912/2016 between you and above parties pending in the DRT-1, MUMBAI was transferred to DRT-II MUMBAI and registered as TA No. 582/2022 on the file of DRT-II MUMBAI and again it has been transferred to this Tribunal and registered as TA No. 359/2023 on the file of this Tribunal. Therefore you are hereby directed to appear before Ld. Registrar, DRT-II MUMBAI either in person or through Advocate duly instructed on 22/08/2024 at 12.00 Noon. Take notice that in case of default of your appearance on the day mentioned here in above, the proceedings shall be heard and decided in your absence.  
Given under my hand and the seal of this Tribunal on this 8<sup>th</sup> day of May, 2024.

Registrar,  
Debts Recovery Tribunal-1, Mumbai

**बँक ऑफ इंडिया**  
**Bank of India**

KARJAT BRANCH  
Liyakthan Manzil, Mahavir Peth, Karjat, Pincode-410201, Maharashtra.

Ref No: KJT/AS/2024-25/ Date: 29/05/2024

**Registered Post A/D**

To,  
1. Mr. Akshay Ashok Giripunje  
Room No. 104 near Arti Housing Society, 1st Floor, Rameshwadi, Badlapur (West), Taluka: Ambernath-421503  
2. Mr. Akshay Ashok Giripunje  
Flat No. 102 First Floor C-Wing Shiv Shrishti CHSL, Village-Bardi, Tal.-Karjat, Dist.-Raigad

Madam/Sir,  
**NOTICE U/S 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002**  
1. At the request made by you, the Bank has granted to you various credit facilities aggregating to an amount of **Rs. 4,00,000.00/-**. We give hereunder details of various credit facilities granted by us and the outstanding dues thereunder as on the date of this notice:-

Sr. No.	Nature Of Facility	Sanctioned Amount	Outstanding Dues	Total Dues
1	Star Home Loan A/c No: 120575110000157	Rs. 4,00,000.00/-	Rs.296346.34 + Rs. 32155.21 (Uncharged Interest from 30.08.2022 to 29.05.2024)	Rs. 3,28,501.55/-

2. The aforesaid credit facilities granted by the Bank are secured by the following assets/securities (particulars of properties/assets charged to bank):-  
**"EGM of properties situated at Flat No. 102 admeasuring 21.80 Sq. Mtrs. Carpet Area on First Floor C-Wing, Shiv Shrishti CHSL, S.No 5/2 Village Bardi, Tal. Karjat Dist Raigad 410201"**

Boundary of plot: East: Survey No.5 Hissa No.3; West: Survey No.5 Hissa No. 1; South: Survey No.5, Hissa No. 4; North: Boundary of Village Ukrol  
Boundary of Flat: East: Wing-D; West: Wing-B; South: Open Space; North: Road

3. As you have defaulted in repayment of your dues to the Bank under the said credit facilities, we have classified your account as Non-Performing Asset with effect from 28.09.2022 in accordance with the directions/guidelines issued by the Reserve Bank of India.

4. For the reasons stated above, we hereby give you notice under Section 13(2) of the above noted Act and call upon you to discharge in full your liabilities by paying to the Bank sum of **Rs. 3,28,501.55/-** contractual dues up to the date of notice) with further interest thereon @9.05% p.a. compounded with Monthly rests from 30.05.2024 and all costs, charges and expenses incurred by the Bank, till repayment by you within a period of 60 days from the date of this notice, failing which please note that we will entirely at your risks as to costs and consequences exercise the powers vested with the Bank under Section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, against the secured assets mentioned above.

5. While we call upon you to discharge your liability as above by payment of the entire dues to the Bank together with applicable interest, all costs, charges and expenses incurred by the Bank till repayment and redeem the secured assets, within the period mentioned above, please take important note that as per section 13(8) of the SARFAESI Act, the right of redemption of secured assets will be available to you only till the date of publication of notice for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured assets.

6. The amounts realized from exercising the powers mentioned above, will firstly be applied in payment of all costs, charges and expenses which are incurred by us and/or any expenses incidental thereto, and secondly in discharge of the Bank's dues as mentioned above with contractual interest from the date of this notice till the date of actual realization and the residue of the money, if any, after the Bank's entire dues (including under any of your other dues to the Bank whether as borrower or guarantor) are fully recovered, shall be paid to you.

7. If the said dues are not fully recovered from the proceeds realized in the course of exercise of the said powers after the secured assets, we reserve our right to proceed against you and your other assets including by filing legal/prosecution actions before Debts Recovery Tribunal/Courts, for recovery of the balance amount due along with all costs etc. incidental thereto from you.

8. Please take note that as per Sub-section (13) of the aforesaid Act, after receipt of this notice, you are restrained from transferring or creating any encumbrances on the aforesaid secured assets whether by way of sale, lease, license, gift, mortgage or otherwise.

9. The undersigned is a duly authorized officer of the Bank to issue this notice and exercise powers under Section 13 of aforesaid Act.

10. Needless to mention that this notice is addressed to you without prejudice to any other right or remedy available to the Bank.

Yours faithfully,  
sd/-  
NAME: SHIBA SHANKAR BEHERA  
DESIGNATION: CHIEF MANAGER  
Place: ALIBAG Date: 29/05/2024 AUTHORIZED OFFICER

CC: (Copy of this notice to be endorsed to the guarantor(s) who has not created security interest over his/her/assets/property to secure the dues)

1. Mr. Dinesh Kothiram Giripunje  
Room No. 104, New Aarti Society, Rameshwadi, Badlapur (West), Dist Thane, 421503  
2. Mr. Dinesh Kothiram Giripunje  
A/c-24, Shree Datta Vihar Sankul, Phase 2, Rameshwadi, Badlapur (West), Dist Thane, 421503

1. You are aware that the Bank has granted various credit facilities aggregating to an amount of Rs. 4,00,000/- to Mr. Akshay Ashok Giripunje (principal debtor), for which you stood as guarantor and executed letter of guarantees dated 31/03/2017 guaranteeing the due repayment of the said amount by the Principal Debtor and all interest, cost, charges and expenses due and accruing thereon. The details of various credit facilities granted by the Bank and the amounts outstanding dues thereunder as on the date of notice are as under

Sr. No.	Nature Of Facility	Sanctioned Amount	Outstanding Dues	Total Dues
1	Star Home Loan A/c No: 120575110000157	Rs. 4,00,000.00/-	Rs.296346.34 + Rs. 32155.21 (Uncharged Interest from 30.08.2022 to 29.05.2024)	Rs. 3,28,501.55/-

2. As the principal debtor has defaulted in repayment of his/her/their/its liabilities, we have classified your account as Non-Performing Asset with effect from 28.09.2022 in accordance with the directions or guidelines issued by the Reserve Bank of India.

3. As stated herein above, in view of the default committed by the principal debtor, you as the guarantor became liable jointly and severally for the said debt.

4. For the reasons stated above, we invoke your guarantee and hereby call upon you to discharge in full your liabilities by paying to the Bank Rs. 3,28,501.55/- (contractual dues upto the date notice) with interest @ 9.05% p.a. compounded with monthly rests within 60 days of receipt of this notice failing which we will be constrained to initiate legal action against you including by filing appropriate legal proceedings against you before Debts Recovery Tribunal/Court for recovery of the said amounts with applicable interest from the date of the notice till the date of actual realization along with all costs, expenses etc. incidental thereto.

Yours faithfully,  
sd/-  
NAME: SHIBA SHANKAR BEHERA  
DESIGNATION: CHIEF MANAGER  
Place: ALIBAG Date: 29/05/2024 AUTHORIZED OFFICER

**बँक ऑफ महाराष्ट्र**  
**Bank of Maharashtra**

Navi Mumbai Zonal Office, CIDCO Old Admin Building, P-17 Sector-1 Vashi, Navi Mumbai-400703  
Landline No. 022-20878354

**Wanted Premises On lease Basis for Bank of Maharashtra**

Bank of Maharashtra requires suitable premises preferably on Ground Floor with appropriate frontage and sufficient parking space on lease basis for shifting of existing branch and installation of ATM on lease basis. The premises requires as below:

Centre Name	Dist. Name	Area Required
AIROLI	THANE	(1300-1600) Sq. ft.

The premises should be in an approved building conforming to the conditions stipulated by the Govt. Authorities for commercial use. The owner will obtain NOC, if required from the concerned authority/ies for commercial use. Roof RCC, 3 phase connection (at least 7KVA capacity), VSAT/Solar panel installation space. Interested owners having clear title to the premises may submit their sealed offers in the prescribed format in two bids system i.e.

1. Technical Bid 2. Commercial Bid in two separate sealed envelopes and the format of bid can be downloaded from our website www.bankofmaharashtra.in

Interested owners having clear title over the property may submit their sealed offers in two-bid system by date 24.06.2024 at 5:00 PM. Offers with incomplete details / information and received after last date and time are liable for rejection.

Bank reserves the right to accept or reject any or all offers without assigning any reason what so ever. Offers received from other than owners will not be considered. Offers from Brokers will not be considered.

**Offers to be submitted to:** Navi Mumbai Zonal Office, CIDCO Old Admin Building, P-17 Sector-1 Vashi, Navi Mumbai-400703.

Sd/-  
Zonal Manager

Date: 13.06.2024 Bank of Maharashtra, Navi Mumbai Zone

**LOSS OF SHARE CERTIFICATE**

Notice is hereby given that the Certificate(s) for the under mentioned Equly shares of the Company have been lost/misplaced and the holder(s)/purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).

Any Person who has a claim in respect of the said Shares should lodge the same with the Company at its registered office within 21 days from the date, else the Company will proceed to issue duplicate Certificate(s) to the aforesaid applicants without any further intimation.

Name of the Shareholder	Certificate No./s	Distinctive No. From -	Folio No(s)	NO. AND FACE VALUE OF SECURITIES HELD
BHAVNA PARESH BHATT	1444	232400-12324100	503776	100
BHAVNA PARESH BHATT	1521	2332001-2332100	503776	100
BHAVNA PARESH BHATT	2341	2414001-2414100	503776	100
BHAVNA PARESH BHATT	2832	2463101-2463200	503776	100
BHAVNA PARESH BHATT	2833	2463201-2463300	503776	100
BHAVNA PARESH BHATT	2834	2463301-2463400	503776	100
BHAVNA PARESH BHATT	2849	2464801-2464900	503776	100
BHAVNA PARESH BHATT	2889	2468801-2468900	503776	100
BHAVNA PARESH BHATT	3667	2546601-2546700	503776	100
BHAVNA PARESH BHATT	3668	2546701-2546800	503776	100
BHAVNA PARESH BHATT	3884	2568301-2568400	503776	100
BHAVNA PARESH BHATT	3887	2568601-2568700	503776	100
BHAVNA PARESH BHATT	3888	2568701-2568800	503776	100

TOTAL NO OF EQUITY SHARES 1300

NAME OF SHAREHOLDERS  
BHAVNA PARESH BHATT

DATED: 13/06/2024  
Name and Registered Office Address of the Company:  
SHARDA ISPAT LTD, KAMPTEE ROAD, NAGPUR, MAHARASHTRA 440026

**केनरा बँक**  
**Canara Bank**

सिंडिकेट सिंडिकेट

ARM-II BRANCH, MUMBAI  
3<sup>rd</sup> Floor, Canara Bank Building, Adl Marzban Street, Ballard Estate  
Mumbai - 400 001. Tel.: 022-22651128 / 29. Email: cb6289@canarabank.com

**SALE NOTICE**

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", "As is what is" basis on 24.07.2024 for recovery of Rs. 237,90,21,091.70 (as on 30.06.2021 plus further interest and charges) being dues to Consortium Lenders from M/s. Delta Iron & Steel Company Pvt. Ltd., Office No. 205, 2nd Floor, Windfall Tower, Sahar Plaza Complex, Andheri/Kurla Road, J.B. Nagar, Andheri (East), Mumbai - 400059, represented by its Directors and also Guarantors to the credit facility Mr. Akshay Rajendra Jain and Mr. Dhaneesh Jayantilal Mehta.

Sl. No.	Description of the Property	Reserve Price	Earnest Money Deposit
1	Flat No. 402, 4th Floor 'B' Wing, Ansal Heights, Dr. G. B. Mhosale Road, Opposite Old Market, Worli Naka, Mumbai - 400018 owned by Mrs. Rajshree Jain adm including the area of the balconies (Symbolic)	Rs. 5,36,00,000/-	Rs. 53,60,000/-

The Earnest Money Deposit shall be deposited on or before 23.07.2024 upto 5.00 p.m. Details of EMD and other documents to be submitted to service provider on or before 23.07.2024 upto 5.00 pm. Date up to which documents can be deposited with Bank is 23.07.2024 upto 5.00 pm.

For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Mrs. Sreedevi Nair, AGM, Canara Bank, ARM II Branch, Mumbai (Mob. No. 86559 48054) or Mr. Ashwin P, Officer, (Mob. No.: 8779534170) E-mail id: cb6289@canarabank.com during office hours on any working day or the service provider M/s. C1 India Pvt. Ltd., Udyog Vihar, Phase - 2, Gulf Petrochem Building, Building No. 301, Gurgaon, Haryana. Pin-122015 Email : support@bankeauctions.com.

Sd/-  
Date : 12.06.2024  
Place : Mumbai  
Authorized Officer  
Canara Bank, ARM-II Branch

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KHANDESH BUILDERS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Khandesh Builders Private Limited (Under CIRP)
2. Date of incorporation of corporate debtor	25/01/1984
3. Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Mumbai)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH1984PT0031927
5. Address of the registered office and principal office (if any) of corporate debtor	B 110, Dattij Shanti Corporate Square, Lakshmi Nagar, Ghatkopar Andheri East Link Road, Mumbai City, Mumbai, Maharashtra, India, 400075
6. Insolvency commencement date in respect of corporate debtor	The Hon'ble NCLT Mumbai Bench passed the Order on 10th June, 2024 (Monday).
7. Estimated date of closure of insolvency resolution process	7th December, 2024 (Saturday)
8. Name and registration number of the insolvency professional acting as interim resolution professional	IP Shashant Sudhakar Yeola IBBI Registration No. IBBI/IPA-001/IPPO0310/2017-18/10574.
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 7, Indrayani, Ganesh Nagar, Opp. Lekha Nagar, Agra Road, Nashik, Maharashtra, 422009 Email: shashantsudhakar@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 7, Indrayani, Ganesh Nagar, Opp. Lekha Nagar, Agra Road, Nashik, Maharashtra, 422009 Email: khandeshchiro@gmail.com
11. Last date for submission of claims	Friday, 24th June, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as authorized Representatives of Creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives (are available at):	Web link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Khandesh Builders Private Limited on Monday, 10th June, 2024.

The creditors of Khandesh Builders Private Limited, are hereby called upon to submit their claims with proof on or before Thursday, 24th June, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA. [Not Applicable]

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-  
Mr. Shashant Sudhakar Yeola  
Interim Resolution Professional  
IBBI/IPA-001/IPPO0310/2017-18/10574  
For Khandesh Builders Private Limited (Under CIRP)  
Date: -13.06.2024  
Place:- Nashik

**GOVERNMENT OF TAMILNADU**  
**ILLUPPUR TOWN PANCHAYAT- PUDUKKOTTAI DISTRICT**  
**ROC.No.22 / 2023 SBM 2.0 2023-2024 FACEL SLUDGE & SEPTAGE TREATMENT SCHEME** Date: 11.06.2024

**TENDER NOTICE (TWO COVER SYSTEM)**

Bids are invited for Construction of STP & FSTP at S.F.No 20/1 in Illuppur Town Panchayat @ an estimated cost of Rs.5.80 crore

The bid documents can be downloaded from the website <https://tenders.gov.in/nicgp/app> at free of cost

**Important dates**

1 Date time and venue for the pre-bid Meeting	18.06.2024 @ 11.00 am in the office of Town Panchayat, Illuppur
2 Last date and time for downloading bid documents	12.06.2024 from 10.00 AM to 24.06.2024 upto 3.00 PM
3 Date and time for submission of bid document through online submission	24.06.2024 upto 3.00 pm
4 Date and time of opening of the Technical Bid	24.06.2024 at 3.30 pm
5 In the event of specified date for submission of bids is declared a holiday bids will be received and opened on the next working day the same time and venue.	
6 Other details can be seen in the bid document	

DIPR / 1859/ TENDER / 2024 Executive Officer, Illuppur Town Panchayat, Pudukkottai District

**Public Notice in Form XIII of MOFA (Rule 11(9) (e))**  
**District Deputy Registrar, Co-operative Societies, Mumbai City (3)**  
**Competent Authority,**  
**U/s 5A of the Maharashtra Ownership Flats Act, 1963.**  
Mhada Building, Ground Floor, Room No. 69, Bandra (E), Mumbai - 400051.

**No.DDR-3/Mum./ Deemed Conveyance/Notice/1754/2024 Date: - 11/06/2024**  
Application u/s 11 of Maharashtra Ownership Flats (Regulation of the Promotion of construction, Sale, Management and Transfer) Act, 1963

**Public Notice**  
**Application No. 82 of 2015**

Inlaks Nagar Co-op. Hsg. Society Ltd., Through its Secretary Chairman Plot no. B, CTS no. 1227/1, 1227/2, Yari Road, Versova, Andheri West, Mumbai - 400061...  
**Applicant Versus. (1) M/s. Western Construction Company, 3/5, Nanabai Lane, Sindhu House, Fort, Mumbai 400 001 (2) Shri H. G. Malkani, La Bliss, Juhu Road, Mumbai 400 049 (3) Shri. Alreda D. Almeda, Accession House, 3 Boran Road, Bandra (West), Mumbai - 400 050. (3.1) Norecca Wassodew, 3.2 Sean Wassodew Surya, 79, Hill Road, Bandra (West), Mumbai - 400 050 (3.2) Serena Fernandes, 21/1, Bayside Terrace, Cabrita, NSE, 2046, Australia (3.3) Nimphia Korla, Accession House, 3 Boran Road, Bandra (W), Mumbai - 400 050. (3.4) Lyncia Creado, Silver Beach Estate, H. B. Nair Road, Juhu, Mumbai - 400 049, (3.5) Renuka Fernandes, Parshwanath Green Vila, Tower No. 8, Flat 1002, Omex, Opp. Gurgaon Mall, Sector 48, Gurgaon-122 018, Haryana, (3.6) Shri. Ashwin Korea, C/o. Accession House, 3, Boran Road, Bandra (West), Mumbai - 400050, (3.7) Yukka Bocaro, 41, Huren Avenue, Dollard Days, Ormax, Montreal, Cubek, Canada H9C22, (3.8) Mrs. Celsia Bocarro, Corona 3, St. Leo Road, Off Perry Road, Bandra (West), Mumbai 400 050. (3.9) Ms. Erica Braganza Cunha, 2E Sundatta Apartments, Mount Pleasant Road, Opp. Varsha, Malabar Hill, Mumbai (4) Mrs. Celsia Bocarro & Erica Bocarro Corona, 3, St. Leo Road, Off Perry Road, Bandra (West), Mumbai 400 050, (5) Adv. Farooq K. Mistry, Member - Inlaks Nagar Co-op. Hsg. Soc. Ltd. D-406, Wing No. 5, Inlaks Park, Yari Road, Versova, Andheri (W), Mumbai - 400 061. ....Opponents and those whose interests have been vested in the said property may submit their say at the time of hearing at the venue mentioned above. Failure to submit any say shall be presumed that nobody has any objection to this regard and further action will be taken accordingly.**

**Description of the Property. :-**

Claimed Area	
Unilateral Deemed assignment of lease of balance land admeasuring 2215.66 sq. mtrs, the proportionate portion of the erstwhile common recreation ground out of the land bearing Survey no. 15/B comprising of CTS no. 1227/1 and CTS no. 1227/2 of Village-Versova, Taluka Andheri alongwith already got the conveyance of land admeasuring 9289.40 sq. mtrs, bearing CTS no. 1227/2 alongwith common amenities in the layout Village- Versova, Taluka Andheri.	

The hearing is fixed on 24/06/2024 at 3.00 p.m.

Sd/-  
**(Rajendra Veer)**  
District Deputy Registrar,  
Co-operative Societies, Mumbai City (3)  
Competent Authority,  
U/s 5A of the MOFA, 1963.

**NOTICE**

**Reliance Industries Limited**  
Registered office: 3rd Floor, Maker Chambers IV, 222, Nariman Point, Mumbai 400021

Notice is hereby given that the certificate(s) for the undermentioned securities of the company has/have been lost/misplaced & the holder(s) of the said securities/appllicant(s) has/have applied to the company to issue duplicate certificate(s). Any person who has a claim in respect of the said securities should lodge such claim with the company at its registered office Within 15 days from this date, else the company will proceed to issue duplicate certificate(s) without further intimation.

Name of shares holder : **Jayesh Vrajlal Rami & Jiten Champaklal Padi**  
Kind of securities & Face Value  
EQ/10 FILIO NO. 072992865

Certificate No.	Distinctive No. From	Distinctive No. To	No of securities
66680776	6877496896	6877497015	120
14671810	392432135	392432139	5
14671809	392432110	392432134	25
62430311	2204861773	2204861832	60
51214356	1173495493	1173495502	10
51214355	1173495473	1173495492	20
		<b>Total</b>	<b>240</b>

Place: Mumbai  
Date : 13/06/2024

**PUBLIC NOTICE**

TAKE NOTICE that on instructions of our clients, we are investigating the title of (1) MR. RAJESH CHUNILAL MEGHANI AND (2) MRS. SUNITA RAJESH MEGHANI, all adults, having their permanent address at 401, Juhu Kishan Co-operative Housing Society Limited, Gulmohar Road, J.V.P.D. Scheme, Juhu, Mumbai - 400 059 ("Owners"), to the land as more particularly described in the Schedule hereunder written ("said Land") in respect of the proposed sale and transfer of the said Land along with the absolute and perpetual grant of right of way from CTS nos. 342, 344 and other adjoining/adjacent land parcels of the Owners to the said Land by the Owners to our clients.

Mr. Rajesh Jayprakash Singh, being the owner of adjacent or neighboring land parcels to the said Land, has agreed to grant the benefit of right of way (as described in the Schedule hereunder written) to the said Land. Furthermore, Mr. Rajesh Jayprakash Singh has confirmed his intention to participate as one of the parties in the definitive agreement to be executed between the Owners and our Clients.

Any person/entities having any claim in respect of the said Land or any part thereof by way of sale, exchange, mortgage, charge, gift, trust, maintenance, inheritance, possession, lease, tenancy, lien, license or beneficial right/interest under any trust, right of prescription or preemption or under any agreement or other disposition or under any decree, order or award passed by any Court or Authority or otherwise claiming howsoever are hereby requested to make the same known in writing along with copies of relevant supporting documents to the undersigned having their office at 103, Joy Villa, 1<sup>st</sup> Floor, Road no.4, Jawahar Nagar, Goregaon (West), Mumbai - 400104 within a period of 14 (Fourteen) days from the date of publication hereof, failing which, all or any of such purported claims/objections, interest or demand shall be deemed to have been waived and/or abandoned and our clients shall be entitled to proceed with the transaction for the purchase of the said Land along with the grant of right by the Owners and Mr. Rajesh Jayprakash Singh to the said Land.

**THE SCHEDULE HEREINABOVE REFERRED TO**

All that part and piece and parcel of vacant land bearing Survey no.71, Hissa no.10 corresponding to City Survey no.500 admeasuring 837 square meters or thereabouts equivalent to 9009.47 square feet or thereabouts out of larger land parcel bearing 1042.50 square meters (as per property card) or thereabouts along with right of way over/from (through (i) existing Development Plan Road, (ii) City Survey no.504, (iii) CTS nos. 342, 344 and other adjoining/adjacent land parcels of the Owners and/or (iii) any other land parcel being adjoining to and/or approach road, any or all of which gives an access to Survey no.71, Hissa

CENTRAL RAILWAY CORRIGENDUM NO 1 Chief Workshop Manager's Office, Matunga, Mumbai 400019. E-Tender No. RR/PR/WC/1862/2324/119/RT. Name of work: Upgradation of Toilets of LHB Coaches. Corrigendum No. 1 date 08.06.2024 has been uploaded on website www.ireps.gov.in against E-Tender Notice No. RR/PR/WC/1862/2324/119/RT. DE-176

Circle SASTRA Thane, 60 Days' Notice to Borrower/Guarantor/Mortgagor. NOTICE U/S 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. Table with columns: Sr No, Name of the Borrower(s)/Guarantor(s)/Legal Heirs(s)/Legal Representative(s), Account Number, Facility Availed, Balance outstanding as on date of issuance of notice, Total Outstanding as on date of issuance of notice, Date of NPA, Date of demand notice, Description of Secured Asset(s) / Immovable Properties.

"IMPORTANT" Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Motilal Oswal Home Finance Limited. POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES). (UNDER RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002) Whereas the undersigned being the authorized officer of Motilal Oswal Home Finance Limited, (Formerly known as Aspire Home Finance Corporation Ltd), under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice.

Saraswat Bank. SYMBOLIC POSSESSION NOTICE (for Immovable Property). Whereas, the undersigned being the authorized officer of Saraswat Co-Op. Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 06/04/2024 calling upon the borrower Mr. Tekale Prasad Nanaiah (Borrower & Mortgagor) & Mrs. Tekale Prajktka Prasad (Co-borrower) to repay the amount mentioned in the notice being Rs.19,69,087/- (Rupees Nineteen Lakh Sixty Nine Thousand Eighty Seven only) as on 06/04/2024 plus interest thereon within 60 days from the date of receipt of the said notice.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF KHANDESH BUILDERS PRIVATE LIMITED. RELEVANT PARTICULARS: 1. Name of corporate debtor: Khandesh Builders Private Limited (Under CIRP). 2. Date of incorporation of corporate debtor: 25/01/1984. 3. Authority under which corporate debtor is incorporated / registered: Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Mumbai).

MADHUR NOURISHMENT PRODUCTS LLP - IN LIQUIDATION. LLPIN: AAF- 6086. E-Auction Notice. Sale of Assets under the Insolvency and Bankruptcy Code, 2016. Date and Time of E-Auction: 11th July, 2024 at 11:00 AM to 02:00 PM for Block I & III. 12th July, 2024 at 11:00 AM to 02:00 PM for Block II, IV, V, VI. (With the unlimited extension of 10 minutes each).

E-AUCTION SALE NOTICE EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED. Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098. E-Auction Sale Notice For Sale Of Immovable Secured Assets Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 Read With Proviso To Rule 8 (6) & 9(1) Of The Security Interest (Enforcement) Rules, 2002 ("Rules").

Equitas Small Finance Bank Ltd (FORMERLY KNOWN AS EQUITAS FINANCE LTD) Registered Office : No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai - 600002. POSSESSION NOTICE (U/s. Rule 8 (1) - for immovable property) Whereas the undersigned being the Authorized Officer of M/s. Equitas Small Finance Bank Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with [Rule 3] of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice calling upon the below mentioned Borrowers to repay the amount mentioned in the notice being within 60 days from the date of receipt of the said notice.

THE COSMOS CO-OP. BANK LTD. (Multistate Scheduled Bank) Registered Office : 'Cosmos Tower', Plot No. 6, S.No. 132/B, ICS Colony, University Road, Ganeshkhind, Pune - 411 007.

NOTICE OF ANNUAL GENERAL MEETING (FOR MEMBERS ONLY) The 118<sup>th</sup> Annual General Meeting of the members of The Cosmos Co-operative Bank Ltd. will be held on Friday, 28<sup>th</sup> June, 2024 at 5.30 p.m. at Hotel Central Park, 1265, Apte Road, Opp. Hotel Ramee Grand, Pune-411004 for transacting following business. Your presence therefore is highly solicited. Agenda of the Meeting: 1. To confirm the minutes of the 117<sup>th</sup> Annual General Meeting held on 10<sup>th</sup> July 2023 and Special General Meeting held on 30<sup>th</sup> December 2023. 2. A) To Consider and adopt, i) Annual Report for the financial year 2023-2024 ii) Profit & Loss Account for the year ended 31<sup>st</sup> March 2024. iii) Balance Sheet as on 31<sup>st</sup> March 2024. B) To review the actual utilisation of reserves and other funds during the financial year 2023-2024. 3. To consider and approve the appropriation of profit for the financial year 2023-2024 as proposed by the Board of Directors. 4. To consider the Report of Statutory Auditors and compliance thereof for the financial year 2023-2024. 5. As per approval from Reserve Bank of India, to appoint Statutory Auditors for the year 2024-2025 and to authorize Board of Directors to decide their remuneration. 6. To take note of the loans and advances outstanding from the Directors and their relatives during the year 2023-2024 (pursuant to section 39(3) of the Multistate Co-operative Societies Act, 2002). 7. To consider and adopt amendments proposed by Board of Directors to the existing Bye-laws of the Bank (Subject to approval from Reserve Bank of India and Central Registrar, New Delhi). 8. To sanction leave of absence to members who are not able to attend the 118<sup>th</sup> Annual General Meeting. 9. Any other matter, with the permission of the Chair.

## फॉर्म ए जाहीर उद्घोषणा

(भारतीय दिवाळखोरी आणि दिवाळखोरी मंडळाच्या विनियम ६ अंतर्गत  
(कॉर्पोरेट व्यक्तींसाठी दिवाळखोरी निराकरण प्रक्रिया) विनियम, २०१६.)

**खान्देश बिल्डर्स प्रायव्हेट लिमिटेडच्या  
कर्जदारांचे लक्ष वधण्यासाठी**

संबंधित तपशील

१.	कॉर्पोरेट कर्जदाराचे नाव	खान्देश बिल्डर्स प्रायव्हेट लिमिटेड (सीआयआरपी अंतर्गत)
२.	कॉर्पोरेट कर्जदाराच्या समावेशाची तारीख	२५/०१/१९८४
३.	प्राधिकरण ज्याच्या अंतर्गत कर्जदार समाविष्ट / नोंदणीकृत आहे	कॉर्पोरेट कंपनी कायदा, १९५६ अंतर्गत कंपनी रजिस्ट्रार ऑफ कंपनीज, महाराष्ट्र (मुंबई) कडे नोंदणीकृत कंपनी.
४.	कॉर्पोरेट कर्जदाराचे कॉर्पोरेट ओळख क्रमांक/मर्यादित दायित्व ओळख क्र.	U45200MH1984PTC031927
५.	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा पत्ता (असल्यास).	बी ११०, दामजी शामजी कॉर्पोरेट स्ववेअर, लक्ष्मी नगर, घाटकोपर अंधेरी ईस्ट लिंक रोड, मुंबई शहर, मुंबई, महाराष्ट्र, भारत, ४०००७५.
६.	कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरू होण्याची तारीख	माननीय एनसीएलटी मुंबई खंडपीठाने १० जून २०२४ (सोमवार) रोजी आदेश पारित केला.
७.	दिवाळखोरी निराकरण प्रक्रिया परिसमाप्तीची अंदाजित तारीख	७ डिसेंबर २०२४ (शनिवार)
८.	अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोर व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	आयपी शशांत सुधाकर येवला आयबीबीआय नोंदणी क्र. IBBI/IPA-001/IPP00310/2017-18/10574.
९.	मंडळकडे नोंदणीकृत अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ई-मेल	फ्लॅट क्र. ७, इंद्रायणी, गणेश नगर, लेखा नगरसमोर आग्रा रोड, नाशिक, महाराष्ट्र, ४२२००९ ईमेल: shashantsyeola@gmail.com
१०.	अंतरिम ठराव व्यावसायिकांशी पत्रव्यवहार करण्यासाठी पत्ता आणि ई-मेल	फ्लॅट क्र. ७, इंद्रायणी, गणेश नगर, लेखा नगरसमोर आग्रा रोड, नाशिक, महाराष्ट्र, ४२२००९ ईमेल: khandeshcirp@gmail.com
११.	दावे सादर करण्याची शेवटची तारीख	शुक्रवार, २४ जून, २०२४
१२.	कलम २१ च्या उप-कलम (६ए) च्या खंड (बी) अंतर्गत, जर असेल तर, अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केलेले कर्जदारांचे वर्ग	लागू नाही
१३.	वर्गातील कर्जदारांचे अधिकृत प्रतिनिधी म्हणून काम करण्यासाठी निश्चित केल्या गेलेल्या दिवाळखोर व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	लागू नाही
१४.	(अ) संबंधित फॉर्म आणि (ब) अधिकृत प्रतिनिधीचे तपशील येथे उपलब्ध आहेत:	वेब लिंक: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> लागू नाही.

याद्वारे सूचना देण्यात येत आहे की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण मंडळाने सोमवार, १० जून २०२४ रोजी खान्देश बिल्डर्स प्रायव्हेट लिमिटेडची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरू करण्याचे आदेश दिले आहेत. खान्देश बिल्डर्स प्रायव्हेट लिमिटेडचे कर्जदार, यांना गुरुवार, २४ जून, २०२४ रोजी किंवा त्यापूर्वी पुराव्यासह त्यांचे दावे प्रविष्टी क्रमांक १० विरुद्ध नमूद केलेल्या पत्त्यावर अंतरिम ठराव व्यावसायिकाकडे सादर करण्याचे आवाहन केले आहे. आर्थिक कर्जदार त्यांचे दावे पुराव्यासह केवळ इलेक्ट्रॉनिक माध्यमातून सादर करू शकतात. इतर सर्व कर्जदार पुराव्यासह वैयक्तिकरित्या, पोस्टाने किंवा इलेक्ट्रॉनिक माध्यमातून दावे सादर करू शकतात. प्रविष्टी क्र. १२ मध्ये सूचीबद्ध केल्यानुसार वर्गातील आर्थिक कर्जदार, फॉर्म सीए मध्ये वर्गाचा अधिकृत प्रतिनिधी म्हणून काम करण्यासाठी नोंद क्र. १३ विरुद्ध सूचीबद्ध केलेल्या तीन दिवाळखोर व्यावसायिकांपैकी अधिकृत प्रतिनिधीची निवड सूचित करेल. [लागू नाही]  
दाव्याचे खोटे किंवा दिशाभूल करणारे पुरावे सादर केल्यास दंड आकारला जाईल.

सही :-

श्री.शशांत सुधाकर येवला

अंतरिम ठराव व्यावसायिक

IBBI/IPA-001/IPP00310/2017-18/10574

खान्देश बिल्डर्स प्रायव्हेट लिमिटेड साठी (सीआयआरपी अंतर्गत)

तारीख: १३.०६.२०२४

ठिकाण :- नाशिक

